

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR**

**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

I.T.A. No. 195/Asr/2019
Assessment Year: 2010-11

Irfan Ahmed Goni
R/o H. No. E.P. 301,
Mohalla Dalpatian
Jammu

Vs.

Income Tax Officer,
Dhar Road, Udhampur

[PAN: AYEFG 2475K]
(Appellant)

(Respondent)

Appellant by : Sh. Anil Gupta, CA

Respondent by: Sh. Manpreet Singh Duggal, Sr. DR

Date of Hearing: 29.06.2022

Date of Pronouncement: 13.07.2022

ORDER

Per Dr. M. L. Meena, AM:

The captioned appeal is directed against the order of the Commissioner of Income Tax (Appeals), Jammu (hereinafter referred to as “the CIT (A)”) in respect of assessment year 2010 –11.

2. At the outset, the learned counsel of the assessee requested that he wish to withdraw the appeal as being filed duplicate appeal on the identical grounds for the same assessment year for which the assessee

already filed an appeal in ITA number 528/ASR/2018. Accordingly, he has certified on the grounds of appeal memo that “ITA No.195/ASR/2019 withdrawn”, under his Signature. The learned DR has no objection to the request of the assessee.

3. Accordingly, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 13.07.2022.

**Sd/-
(Anikesh Banerjee)
Judicial Member**

**Sd/-
(Dr. M. L. Meena)
Accountant Member**

GP/Sr.PS

Copy of the order forwarded to:

- (1) The Appellant:
- (2) The Respondent:
- (3) The CIT(Appeals)
- (4) The CIT concerned
- (5) The Sr. DR, I.T.A.T.

True Copy
By Order